VJ5 Written Answers

		· · · · · · · · · · · · · · · · · · ·
क्रम र	🕨 জিললৈ কান	म विसीय सहायता
		(रुपए लाख में)
5.	दतिया	9.00
6.	देवस	9.00
7.	म्वालियर	9.00
8.	हौरांगामद	9.00
9.	इन्दौर	9.00
10.	नरसिंग्स्पुर	9.00
11.	मुरैना	9.00
12.	451	9.00
13.	राजनन्दर्गाव	9.00
14.	दुर्ग	9.00
15.	सागर	9.00
16.	संहोय	9.00
17.	शिवपुरी	9.00
18.	उजैन	9.00
19.	टीकमगढ़	9.00
20.	विदिशा	9.00
21.	गुन्त्र	7.20
22.	छत्तरपुर	7.20
23.	रेवा	7.20
24.	सिधी	7.20
25:~	साहदौल	7.20
26. :	बिलासपुर	7.20
27.	रायगढ	7.20
28.	सारगुजा	7.20
29.	रायपुर	7.20
30.	बस्तर	7.20
31.	खिन्दवाड़ा	7.20
32.	जनलपुर	7.20
33.	मन्डला	7.20
34.	सिओनी	7.20
35.	बेतुल	7.20
36.	रायसैन	7.20
37.	राजगढ़	7.20
38.	धर	7.20
39.	ञ्चामुआ	7.20
40.	संडवा	7.20
41.	खारगौन	7.20
42.	मंदसौर	7.20
43.	रतलाम	7.20
44.	হ্যাত্রাণ্ডুর	7.20
45.	सतना	7.20
	·····	कुलः 360.00

Proposal to debar Income-tax Payees from the benefits of PDS

242. SHRI JANARDHANA POOJARY: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is any proposal under Government consideration to debar incometax payee from benefits of Public Distribution System (PDS); and

(b) if so, the details of the proposal?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) and (b) Streamlining the Public Distribution System with its focus on the poor is under the consideration of the Government. Various suggestions in this regard including debarring Income Tax payees have been made. They are under consideration.

मानसिक रूप से अविकसित बच्चों और वयस्त्रों का कल्पाण

243. भी गोविन्द् राम मिरीः क्या करूयाण मंत्री यह बताने की कृप्र करेंगे किः

(क) क्या सरकार ने मध्य प्रदेश में मानसिक रूप से अविकसित बच्चों और वयसक व्यक्तियों की संख्या के बारे में कोई सर्वेक्षण किया है:

(ख) यदि हां, तो तत्संबंधी ब्यौर क्य है; और

(ग) सरकार द्वारा इस संबंध में व्यक्त∹वज्ञ कल्याणकारी कदम / ठपाय उठाए / किए गए हैं अवश्वा उठाए जाने का विचार है?

कल्पाण मंत्री (झी बलखंत सिंह रामूबालिया): (क) और (ख) राष्ट्रीय प्रतिदर्श सर्वेक्षण संगठन द्वारा 1 से 14 वर्ष के आयु समूह में विकासात्मक विलम्ब वारो बच्चों की संख्या का निर्घारण करने के लिए, 1991 में देशव्यापी नमूना सर्वेक्षण किया गया था, जिसके अनुसार मध्य प्रदेश सहरी क्षेत्रों में यह विद्यमानता दर 18 प्रति हजार तथा जमीण क्षेत्रों में 36 प्रति हजार है।

177 Papers Laid

(ग) विकलांगों के कल्याण के लिए कार्यान्वित की जा रही निग्नलिखित चोजनाओं का लाभ मानसिक रूप से विकलांग व्यक्तियों और बच्चों को भी पहुंचता है:—

 (1) विकलांग व्यक्तियों के लिए खैषिडक संगठनें को सहायता।

(2) विशेष स्कूलों की स्थापना तथा विकास के लिए संगठनों को सहायता।

(3) प्रमस्तिष्क अंगपात तथा मानसिक अथरुद्धत बाले व्यक्तियों के लिए संगठनों को सहायता तथा

् (4) विकलांग बच्चों के लिए समेकित शिक्षा योजन्म।

12.00 Moon

[The Vlce-Chairman (Shri V. Narayanasamy) *in the Chair*]

PAPERS LAID ON THE TABLE

- (i) Report and Accounts (1994-95) of the National Scheduled Caste and Scheduled Tribes Finance and Development Corporation, N. Delhi and related papers
- (ii) Notification of the Ministry of Welfare

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): Sir, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (I) of section 619A of the companies Act, 1956:—

- (i) Sixth Annual Report and Accounts of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 1994-95, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the Working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

[Placed in Library, See No. LT-29/96]

II. A copy (in English and Hindi) of the Ministry of Welfare, Notification G.S.R. No; 100(E), dated the 20th February, 1996, publishing the National Commission for Backward Classes (Salaries and Allowances and other conditions of Service of Chairperson and Members) Rules, 1996, under sub-section (3) of Section 17 of the National Commission for Backward Classes Act, 1993.

[Placed in Library, See No. LT-28/96]

SHRI BALWANT SINGH RAMOOWALIA: On behalf of

(i) Notification of the Ministry of Labour

- (ii) Financial Estimates and Budget (1996-97) of the Employees State Insurance Corporation
- (iii) Statement on ratification and action taken on the provisions of International Labour Organisation Convention No. 147.

SHRI M. ARUNACHALAM: I lay on the Table—

(I)(a) A copy (in English and Hindi) of the Ministry of Labour, Notification G.S.R. No. 70 (E), dated the 31st January, 1996, publishing the Maternity Benefit (Mines and Circus) (Amendment) Rules, 1996 under subsection (3) of Section 28 of the Maternity Benefit Act, 1961.

[Placed in Library, See No. LT-30/96]

(b) A copy (in English and Hindi) of the Ministry of Labour, Notification G.S.R. No. 134, dated the 28th February, 1996, publishing the Employees' Pension (Amendment) Scheme, 1996, under subsection (2) of Section 7 of the Employees Provident Funds and Miscellaneous Provision Act, 1952.

[Placed in Library, See No. LT-31/96]

(II) A copy each (in English and Hindi) of the following papers:—